

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA.No.1884 of 1989

New Delhi dated this the 22nd of April 1994. (8)

Shri C.J. Roy, Hon. Member(J)

Shri S.R. Adige, Hon. Member(A)

Shri Mahi Pal, S/o Shri Nathu,  
working as Cabinman at Northern Railway  
Gari Harsaru (Gurgaon).

Shri Amar Singh S/o Shri Lila Ram,  
working as Cabinman at Northern Railway  
Khalilpur (Mohindergarh).

...Applicant

By Advocate : Shri B.N. Bhargava

versus

1. Union of India, through the  
General Manager, Northern Railway,  
Bawda House, New Delhi.

2. The Divisional Railway Manager,  
Northern Railway, Bikaner.

3. The Sr. Divisional Personnel Officer,  
Northern Railway, Bikaner.

...Respondents

By Advocate : Shri B.K. Aggarwal

ORDER (Oral)

By Shri S.R. Adige, Hon. Member(A).

The learned counsel for the applicant seeks permission to withdraw the application on the ground that the reliefs claimed by him in the application has already been granted by the respondents. Therefore the OA becomes infructuous. In the circumstances, the OA is dismissed as withdrawn.  
No costs.

*Adige*  
(S.R. ADIGE)  
MEMBER(A)

22.4.94

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(C.J. ROY)  
MEMBER(J)  
22.4.94

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